IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

CURATIVE PETITION (CIVIL) NO.88 OF 2021

IN

REVIEW PETITION (CIVIL) DIARY NO.19482 OF 2020

IN

CIVIL APPEAL NO.3441 OF 2019
(ARISING OUT OF CIVIL APPEAL NOS.3441-3442 OF 2019)

EX. HAVILDAR BHOOP SINGH

Petitioner

VERSUS

UNION OF INDIA & ORS.

Respondents

ORDER

We have gone through the curative petition and the relevant documents.

In our opinion, no case is made out within the parameters indicated in the decision of this Court in Rupa Ashok Hurra vs. Ashok Hurra & Another, (2002) 4 SCC 388.

	The	Curative	Petition	is,	therefore,	dismissed
--	-----	----------	----------	-----	------------	-----------

	CJI. (Uday Umesh Lalit)
	J. (Dr. Dhananjaya Y. Chandrachud)
	J. (Sanjay Kishan Kaul)
New Delhi, August 30, 2022	J. (S. Abdul Nazeer)